

Sir, through you I demand the Government and the Minister of Railways not to cancel it. Rather it should be extended further from Bijnor to Dhampur and further from Dhampur to Kalagarh. Because it will boost the development of the districts of Meerut, Muzaffarnagar and Bijnor. Kalagarh is a very good city from industrial point of view and there is plenty of electricity and water there and number of buildings are also there. A large number of buildings are there and the land is also fertile. These days thieves, robbers, animals and terrorists hide in these unoccupied buildings. This area is backward only from the transport point of view. If this rail line is laid there, many industrialists may think of setting up industries there. As a result of it unemployment will be mitigated and this area will be developed as well.

Therefore, I demand that this rail line should not be cancelled but it should be extended to Kalagarh. His Excellency the President of India had come to visit this line on 29-3-92.....(*Interruptions*)

SHRI PIUS TIRKEY (Alipurduars): Mr. Speaker, Sir, 60 gangmen of Kerala have been removed from their services and they are staging dharna at the Boat-club. The Central Administrative Tribunal gave its decision to reinstate them on January 12, 1992 but they are not being reinstated even now. They are sitting on dharna with their children and wives at the Boat Club. I would like to urge upon the hon. Minister of Railways to tell something about them and they should be reinstated at the earliest.....(*Interruptions*)

[*English*]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, today is Orissa Day. It is a matter of gratification that the long standing genuine demand of Orissa regarding establishment of a subsidiary coal company under CIL has been fulfilled by the Government of India.

The same has started functioning from today. While thanking the Government of India, particularly the Prime Minister and the Coal Minister, I also urge upon them to start two coal divisions one each at Ib Valley and Talcher under the new company. (*Interruptions*)

[*Translation*]

SHRI SURAJ MANDAL (Godda): Mr. Speaker, Sir, there was the Hindi version of the Jharkhand Committee report but its English version was placed on the 30th. It was telecast on Doordarshan. This is not the Doordarshan but it is 'Durupayog' (misuse) 'Darshan'. 19 members of the Committee had rejected that report, only the other part of the report was telecast whereas its other aspect has been left out. It should be telecast.....(*Interruptions*)

MR. SPEAKER: Please sit down.

SHRI SURAJ MANDAL: The electronic media have confused people..... (*Interruptions*)

PAPERS LAID ON THE TABLE

Annual Report and Annual Accounts of Delhi Urban Art Commission, New Delhi for 1990-91

[*English*]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi,

for the year 1990–91 under section 19 of the Delhi Urban Art Commission Act, 1973.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1990–91 together with Audit Report thereon under sub-section (4) of section 25 of the Delhi Urban Art Commission Act, 1973. [Placed in Library See No. L T –1710/92]

Notification Under All India Services Act, 1961

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): I beg to lay on the Table a copy of the All India Services (Leave) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 94(E) in Gazette of India dated the 11th February, 1992 under sub-section (2) of section 3 of the All India Services Act, 1961. [Placed in Library. See No. L T.–1711/92]

Notification Under Delhi Municipal Corporation Act, 1957 and Report of the Committee on Jharkhand Matters

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri M.M. Jacob: I beg to lay on the Table —

- (1) A copy of the Notification No. U. 14011/160/89–Delhi (Hindi and English versions) published in Delhi Gazette dated the 5th December, 1991 making certain amendments to the Notification No. U. 14011/160/89–Delhi (i) dated the 6th January, 1990 issued under sub-section

(1) of Section 490 of the Delhi Municipal Corporation Act, 1957.

- (2) A copy of the Report of the Committee on Jharkhand Matters (in Hindi versions only) [Placed in Library. See No. L T –1712/92]

Annual Report and Review on the Working of the Automatic Research Association of India Pune for 1990–91

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): On behalf of Prof. P.J. Kurien: I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1990–91 along with Audited Accounts. [Placed in Library. See No. L T –1713/92]
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1990–91. [Placed in Library. See No. L T –1714/92]

Memorandum of Understanding for 1991–92 between Hindustan Organic Chemicals Ltd and the Ministry of Chemicals and Fertilizery

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): I beg to lay on the Table a copy of the Memorandum of Understanding for the year 1991–92 between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers (Hindi and English versions). [Placed in Library. See No. L T –1715/92]